

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

M.A.No.575/2019 in & O.A.No.1283/2019

Dated Wednesday, the 25th day of September, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

R.Sreekanda Subash,

Train Clerk,

Chennai Central,

Chennai Division,

Southern Railway ... Applicant

By Advocate M/s Ratio Legis

Vs.

1. The Union of India, Rep., by

The General Manager,

Southern Railway,

Chennai 600 003.

2.The Chief Personnel Officer,

Southern Railway,

Chennai 600 003.

3.The Hony.Secretary,

Southern Railway Sports Authority &

CPDE/MAS, Southern Railway,

Chennai 600 003. ... Respondents

By Advocate Mr.P.Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

MA 575/2019 filed by the applicant for condonation of delay of 61 days in filing the OA is allowed.

2. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records related to applicant's service register and the representation dated 29.12.2017 and to direct the respondents to promote the applicant as a Ticket Examiner with effect from the date of his egression with all the attendant benefits and any other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice.”.

3. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has filed representation dated 28.12.2017 as Annexure A-5 before the competent authority regarding his grievance which is still pending and no speaking order is passed till now. The applicant will be satisfied if the said representation is disposed of within a reasonable time frame.

4. Mr.P.Srinivasan, Senior standing counsel for Railways takes notice for the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.

5. In view of the limited submission and without going into the substantive merits of the case, the OA is disposed of with the following direction:

“The competent authority is directed to consider the applicant's Annexure A-5 representation dated 28.12.2017 and dispose of the same by passing a speaking order as per the relevant rules and

regulations, within a period of six months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

25.09.2019